

Employment to the Wards of Deceased

6568. DR. DEBI PROSAD PAL: Will the PRIME MINISTER be pleased to state:

(a) whether the dependents of the deceased Government servants are absorbed in Government service;

(b) if so, whether this policy is uniformly followed in various Government Organisations; and

(c) if not, the reasons therefor and the steps taken to implement it in all departments of Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) There is a scheme for providing compassionate appointments to Grade 'C' and Grade 'D' posts in Govt. to son/daughter/near relative of deceased Govt. servants in really deserving cases where the family is in need of immediate assistance.

(b) and (c). All Ministries/Departments are expected to follow the instructions issued by the Department of Personnel and Training relating to compassionate appointment.

Financial Crisis in Fertilizer Industry

6569. SHRI VIJAY NAVAL PATIL:
SHRI GURUDAS KAMAT:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received representations from Fertiliser Industry regarding financial crisis due to accumulated outstanding dues as subsidy;

(b) whether ONGC, IOL and MMTC have also denied credit facilities to Fertilizer Industry;

(c) if so, the reasons for not making adequate financial provisions for Fertiliser Industry; and

(d) the manner in which the Government propose to ride over the financial crisis faced by Fertiliser Industry in view of non-payment of subsidy?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) While no specific instance of denial of credit facilities leading to stoppage of production have been brought to Government's notice, it is possible that some fertilizer companies might have had problems of getting credit from input suppliers due to default in payment caused by liquidity problems.

(c) and (d). All efforts are being made expedite subsidy payments, which could not be made during last year due to budgetary constraints.

Construction of Government Quarters

6570. SHRI K.H. MUNIYAPPA:
SHRI V. KRISHNA RAO:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Houses constructed during the last two years in Delhi to provide accommodation facility to Central Government employees;

(b) the measures taken to ameliorate the housing problems of Central Government employees;

(c) whether it is proposed to construct more quarters in proportion to the rise in the number of Government employees, and

(d) if so, the details thereof?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Number of General Pool quarters constructed during the last two years (1989-90 and 1990-91) in Delhi.

(b) to (d). Government could continue to sanction construction of more quarters in General Pool for Central Govt. employees.

6571. SHRI GANGADHARA SANIPALLI: Will the PRIME MINISTER be pleased to state:

(a) whether India has successfully developed prototype commercial super computer indigenously; and

Development of Prototype Super Computer

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PERSONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) *The Central for Development of Advanced Computing (CDAC), Pune an autonomous registered society under the administrative control of the Department of Electronics has developed Parallel Processing Machine series called PARAM with the computing capability of super computers, with a computing capacity of 1000 MEGA FLOPS (Floating Point Operations per second). These are now commercially available.*

Inclusion of Ghaziabad in NCR

6572. DR. RAMESH CHAND TOMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Ghaziabad has been included in Delhi Metropolitan area under the National Capital Region Planning Board Act,

(b) if so, the steps taken/proposed to be taken to allot more financial assistance to Ghaziabad for its overall development?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The Planning Commission have not yet finalised the allocation for the Eight Five Year Plan.

[*Translation*]

Decline in the Quality of Coal

6573. SHRI RAMESHWAR PATIDAR: Will the Minister of COAL be pleased to state:

(a) the reasons for supply of low quality of coal to Thermal Power Stations in Madhya Pradesh during the last two years and the details of shortage occurred in generation of power stations as a result thereof;

(b) whether complaints have been received from Madhya Pradesh Electricity Board in regard to non-availability of good quality coal;

(c) if so, the action taken thereon; and

(d) whether any special effort has been made to provide good quality coal to the power stations of Madhya Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) The quality of coal supplied by Coal India Limited to thermal power stations of Madhya Pradesh has been generally satof 92% of their coal require-